

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR,
JABALPUR

Original Application No. 77 of 2005

Jabalpur, this the 8th day of February, 2005

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri Madan Mohan, Judicial Member

Munshilal, S/o. Ratiram,
Aged about 66 years, Ex-Janitor
(Loco Deptt.), R/o. Ward No. 11,
Raidas Nagar, Nai Garibi Line,
Itarsi, Distt.-Hoshangabad (MP). Applicant

(By Advocate – Shri H.R. Bharti)

V e r s u s

1. Union of India, through Secretary (Estt.),
Ministry of Railway, Railway Board, New Delhi.
2. General Manager, West Central Railway,
Jabalpur.
3. Divisional Railway Manager,
Central Railway, Bhopal, MP. Respondents

O R D E R (Oral)

Bv M. P. Singh, Vice Chairman –

By filing this Original Application the applicant has claimed the following main reliefs :

“(I) direct the respondents to fix the pay of the applicant correctly and revise pension payable every month at the appropriate stage,

(II) direct the respondents to pay the applicant all arrears of pension alongwith appropriate interest without any delay.”

2. The brief facts of the case are that the applicant was working with the respondents Railways and has retired from service on 31st March, 1998. The grievance of the applicant is that he has not been granted the benefit of upgradation in the year 1973, 1984 and 1991. In this regard he

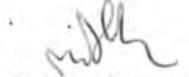
has submitted a representation to the respondent No. 2 on 8th April, 2004 (Annexure A-4) which is still pending. Hence, he has filed this Original Application.

3. Heard the learned counsel for the applicant and he has submitted that the applicant will be satisfied if the Original Application is decided at the admission stage itself by directing the respondent No. 2 to consider his representation dated 8th April, 2004 (Annexure A-4) within a time frame manner.

4. Accordingly, we direct the respondent No. 2 to consider the said representation of the applicant dated 8th April, 2004 and also treat this Original Application as a part of the representation and take decision by passing a speaking, detailed and reasoned order within a period of two months from the date of receipt of a copy of this order. The learned counsel for the applicant is also directed to send a copy of this order as well as the copy of the petition to the respondent No. 2 immediately.

5. In view of the aforesaid, the Original Application stands disposed of at the admission stage itself.


(Madan Mohan)
Judicial Member


(M.P. Singh)
Vice Chairman

“SA”

प्राप्तिकरण सं. ३०८/८०४
 प्राप्तिकरण सं. ३०८/८०४ जबलपुर, दि.
 (1) राज्यव. जबलपुर, दि.
 (2) राज्यव. जबलपुर, दि.
 (3) राज्यव. जबलपुर, दि. तक यगांसक
 (4) चौथाला, जबलपुर, जबलपुर दि. के यगांसक
 सुचना एवं आवश्यक कार्यकारी नोट
 उप रजिस्ट्रार
 १८/१८/८०४

Issued
On 14/2/05
By B.R.

R.B. B.R.
B.R.
CA B.R.